

National Company Law Tribunal

Allahabad Bench

C.P. No. ^(IB)110/ALD/2017, CA NO 100/2018.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2018

NAME OF THE COMPANY: Shree Bhowane Paper Mills Limited.

SECTION OF THE COMPANIES ACT/I & B CODE: 60(5) of IB, 2016.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Siddharth Singhal	Advocate	Applicant	S. Singhal
2.				

CP NO.(IB)110/ALD/2017, CA NO.100/2018

Sh. Siddharth Singhal, Advocate for the applicant, is present. The present CA no.100/2018 has been filed by the Applicant/Resolution Professional Ms Anju Agarwal, seeking certain directions against the DM/SDM, Raibareilly to open the Account Office, Administrative of the Corporate Debtor situated at Industrial area 1, Sultanpur road, Raibareilly as well as to remove the seal on the plant and machinery in order to give effect of the order dated 13.02.2018 passed by this Tribunal. Further, relief has been sought for issuance of directions to the BSE, Income Tax and Employees Provident Fund Organization restraining them from adopting any coercive measure to deal with the various notices issued by such entities.

Let, notices be issued against the State Government through the Advocate General. The counter affidavit may be filed within 15 days from today with a copy in advance to the R.P. Applicant has stated that appropriate directions may be issued to the Income Tax, Employees Provident Fund Organization & BSE. In this regard, it is clarified that the moratorium order is there. Let a copy of the order may be served to concerned authorities so that the concerned authorities may proceed by the order of the court dated 13.02.2018. There is no need to pass any specific direction to the concerned authorities. It is to be clarified that under the provision of Sec 14 of the I & B Code, there are certain prohibitions, which are specified in that section itself and which are binding on all the authorities, and they should be aware of this. Copy of the order may be served on the concerned authorities.

List the matter on 7th May 2018.

Dated:20.04.2018

— Sd —

SAROJ RAJWARE,
MEMBER (T)

— Sd —

V.P. SINGH,
MEMBER (J)